

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

Dated: Allahabad, the 27th day of March, 2001.

Coram: Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiq Uddin, J.M.

Civil Misc. Contempt Petition No.53 of 2001

In

ORIGINAL APPLICATION No.919 OF 1999

Shiv Ram,  
son of Shri Ganga,  
r/o House No.11 Gang No.44,  
Central Railway Mauranipur,  
Jhansi. Gang No.44 Chitrakoot  
Dham Karvi, Chitrakoot.

(By Advocate Sri A.K. Srivastava) . . . Petitioner  
versus

1. Sri Pankaj Saxena,  
Senior Divisional Railway Engineer,  
Central Railway, Jhansi.

2. Anubhag Abhiyanta,  
Rail Path Chitrakoot Dham,  
Karvi, District Chitrakoot.

3. Sri A.K. Gupta,  
Divisional Railway Manager,  
Central Railway Jhansi Division,  
Jhansi.

. . . . . Respondents

(By Advocate Sri

O R D E R (ORAL)

(By Hon'ble Mr. S. Dayal, A.M.)

Sri A.K. Srivastava for the applicant has filed  
this Contempt Petition for proceeding against the  
respondents for deliberate disobedience of the order

*(Signature)* dated 13th July, 2000.

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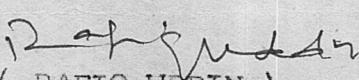
2. By order dated 13th July, 2000, a Division Bench of this Tribunal had passed the following order:-

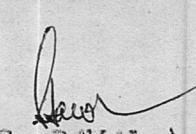
" The applicant shall be allowed to work on the post and shall be paid salary, for which he may be entitled as per rules."

3. The learned counsel for the applicant Sri A. K. Srivastava has been heard. The learned counsel for the applicant has mentioned that a copy of the order passed by the Division Bench was served on the respondents on 25.7.2000. In the application of the same date, the applicant had requested the respondents to make payment from 3.3.99 onwards and for being taken on duty.

4. The learned counsel for the applicant states that the applicant has been taken back on duty after the order dated 14.7.2000 was passed.

5. In the order dated 14.7.2000 of the Division Bench of this Tribunal, the respondents were directed to make payment of salary, for which the applicant may be entitled as per rules. The applicant has to make a prayer for payment of salary, for which he has already filed a representation dated 23.11.2000. The respondents will doubtlessly decide his representation and there is no *prima facie* case for issuing notices for contempt to the respondents. Hence, the Contempt Petition stands rejected.

  
( RAFIQ UDDIN )  
JUDICIAL MEMBER

  
( S. DAYAL )  
MEMBER (A)